

4. *The power generated by utilizing incremental coal from these captive coal blocks would be sold through tariff-based competitive bidding."*

Based on the above, the Government has specified as an end use the supply of surplus quantity of coal upto a maximum of nine million tonnes per annum from the coal mines of Moher, Moher Amlori Extension and Chhatrasal hereto used on an exclusive basis by M/s Sasan Power Limited, a subsidiary of M/s Reliance Power Limited to the Thermal Power Plant of 3960 Mega Watts owned and managed by M/s Chitrangi Power Private Limited, Chitrangi Tehsil, Singrauli District, Madhya Pradesh, which is also a subsidiary of M/s Reliance Power Limited for generation of thermal power subject to the condition that M/s Reliance Power Limited shall hold minimum of fifty one per cent of voting equity share capital of M/s Chitrangi Power Private Limited at all times during the continuance of the above referred power project and mines *vide* notification dated 17.02.2010.

Allocation of coal blocks

3270. DR. PRABHAKAR KORE : Will the Minister of COAL be pleased to state :

- (a) whether it is fact that the Central Government has allocated several coal blocks to a number of private companies in the country;
- (b) if so, the details thereof during the last year including the current year;
- (c) how many private companies have started operation;
- (d) whether it is also a fact that a number of companies are yet to acquire land for their operations; and
- (e) if so, the response of the Central Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL) : (a) Yes, Sir.

(b) Allocation letters have been issued in respect of two coal blocks to three private companies in the country during the last year including the current year. These coal blocks were part of the list of coal blocks advertised in the year 2006 and were recommended by the Screening Committee in its 36th Meeting held on 7th-8th December, 2007, 7th-8th February, 2008 and 3rd July, 2008.

- (c) 16 coal blocks allocated to private companies have come into production.
- (d) Yes, Sir.
- (e) Land acquisition of the allotted coal blocks is the responsibility of the respective allottee company. Government periodically monitors and reviews the

development of allocated blocks as well as end use plants by the allocattee companies. In the event of willful delay in the development of coal blocks and in setting up of the end use projects, the Government takes appropriate action to de-allocate the said block.

Fuel supply agreement with power companies in Karnataka

3271. SHRI RAJEEV CHANDRASEKHAR : Will the Minister of COAL be pleased to state :

- (a) whether directive has recently been issued to the Coal India Ltd. (CIL) to sign fuel supply agreements with power companies in the country;
- (b) if so, the details thereof;
- (c) whether CIL has signed fuel supply agreements with the power producers in Karnataka, in compliance with the directive; and
- (d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL) : (a) and (b) The Government had decided that Coal India Limited (CIL) will sign Fuel Supply Agreements (FSAs) with the power plants identified by Central Electricity Authority/Ministry of Power that have entered into long term Power Purchase Agreements (PPAs) with Distribution Companies (DISCOMS) and have been commissioned/would get commissioned between 01.04.2009 and 31st March, 2015. It was also decided, *inter-alia*, that the FSAs with such power plants which have been commissioned till 31.12.2011 would be concluded by 31.03.2012. The Board of Coal India Limited (CIL) could not, however, take a final view on the implementation of these instructions even after deliberating on the matter in its various meetings. In view of the need and urgency for making adequate coal available to the power utilities and to get the instructions implemented, Ministry of Coal had to issue the Presidential Directive on 04.04.2012 for implementation of these instructions.

(c) and (d) Coal India Limited has put in place modified Fuel Supply Agreements and circulated it to all coal supplying companies so as to implement the directive. This would be applicable to all the power plants as per eligibility and featuring in the list of Thermal Power Stations furnished to Ministry of Coal by Central Electricity Authority/Ministry of Power. The model Fuel Supply Agreement is offered to all the eligible Thermal Power Stations including those located in Karnataka who are required to approach the concerned coal company to conclude the Fuel Supply Agreement.